

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 269/MP/2026

Subject : Petition under section 62 and 79 (1) of the Electricity Act, 2003 read with Chapter 11 Regulation 65 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 of truing up exercise for determination of shortfall of energy charges beyond the control of the Generating Station during 2019-24 in respect of Doyang Hydro Electric Power Plant (75 MW).

Petitioner : NEEPCO

Respondent(s) : APDCL and 8 ors.

Date of hearing : **20.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Majumder, NEEPCO

Record of Proceedings

The matter was called out for hearing on '*admission*' through virtual mode.

2. During the hearing, the representative on behalf of the Petitioner submitted that the present Petition has been filed for recovery of shortfall of energy charges beyond the control of the Generating Station during 2019-24 in respect of Doyang Hydro Electric Power Plant (75 MW), as per Regulation 65 of the Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

3. The Commission, after hearing the Petitioner, directed as under:

- a) Admit and issue notice to the Respondents;
- b) The Petitioner shall furnish the following additional information, on or before **21.8.2026**, after serving a copy on Respondents:
 - i. *The status of certification of the inflow data by the Central Electricity Authority (CEA)/Central Water Commission (CWC);*
 - ii. *Clarification on whether there was any shortfall in energy generation attributable to lower inflows during FY 2024-25;*
 - iii. *The detailed calculation of the Design Energy approved by the CEA/Techno-Economic Clearance (TEC), along with the relevant calculations in MS Excel format;*

- iv. *Certified details of planned and forced machine outages, together with an analysis establishing their correlation with energy generation;*
 - v. *The methodology adopted for calculating the daily maximum possible generation for the period FY 2019-20 to FY 2023-24 (excluding FY 2020-21), as relied upon by the Petitioner, along with the calculations in MS Excel format;*
 - vi. *A correlation analysis between the rainfall data submitted in the petition and the corresponding inflow data;*
 - vii. *Day-wise details of energy scheduled, actual energy injected into the grid, and energy accounted for under the Deviation Settlement Mechanism (DSM);*
 - viii. *Supporting documents and detailed calculations in respect of the claimed loss of generation due to lower scheduling and transmission constraints, together with certification of machine availability and water availability. The Petitioner shall also correlate these details with the Declared Capacity (DC) and scheduled generation and submit the calculation of the resultant shortfall claimed;*
 - ix. *A detailed correlation of inflows with reservoir levels to substantiate the computation of the claimed shortfall in energy generation. The Petitioner shall also correlate the rainfall data with the inflow data to establish that the lower energy generation was primarily attributable to reduced inflows.*
- c) The Respondents shall file their respective replies on or before **18.9.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, by **2.10.2026**.

4. The Petition shall be listed for hearing on **15.10.2026**.

By order of the Commission

**Sd/-
(T. D. Pant)
Joint Chief (Law)**